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Date: 27/10/2025

N. Vadivel Forester, Kodaikanal Range Vs The District Forest Officer, Kodaikanal Division

Writ Petition (MD) No. 4129 of 2006 and M.P. (MD) No. 1 of 2006

Court: Madras High Court (Madurai Bench)

Date of Decision: June 16, 2011

Acts Referred:

Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1955 â€" Rule 17

Hon'ble Judges: D. Hariparanthaman, J

Bench: Single Bench

Advocate: G. Thalaimutharasu, for the Appellant; D. Muruganantham, Additional Government

Pleader, for the Respondent

Final Decision: Dismissed

Judgement

@JUDGMENTTAG-ORDER

D. Hariparanthaman, J.

The Petitioner joined the service in the Respondent department as Forest Watcher in the year 1981. He was

promoted in the year 1995 as Forester. He was retired from service on reaching the age of superannuation on 31.03.2009. He served as a

Forester in Konalar Section in Berijam Range in Kodaikanal Forest Division between 31.08.2000 and 21.11.2000.

2. While so, three years after the Petitioner left the Konalar Section, a charge memo dated 12.06.2003 was issued under Rule 17(b) of the Tamil

Nadu Civil Service (Discipline & Appeal) Rules alleging that the Petitioner failed to maintain Sighai woods and thereby, caused loss to the

department. Apart from the Petitioner six others i.e. one Ranger, one Forester and four Forest Guards were issued with similar charge sheet

alleging that they failed to maintain Sighai woods and caused loss to the department. However, by an order, dated 21.01.2005 the Respondent

dropped the charges.

3. After dropping the charge under Rule 17(b) of the Tamil Nadu Civil Service (Discipline & Appeal) Rules, a fresh charge memo,

18.02.2005 was issued under Rule 17(a) of the Tamil Nadu Civil Service (Discipline & Appeal) Rules alleging that an inspection was done by the

Assistant Conservator of Forest and based on the report dated 06.01.2003 of the Assistant Conservator of Forest, it is seen that there was a

shortage of Sighai woods to the tune of Rs. 15,26,600/-. It is stated that the Petitioner"s share towards the loss is Rs. 4,20,293/-. The Petitioner

was directed to show cause why action should not be taken for the afore-said loss. The Petitioner gave representation dated 01.04.2005

requesting the Respondent to furnish him certain documents so as to submit his explanation. Without furnishing those documents, the Respondent

passed the impugned order, dated 28.02.2006 alleging that the Petitioner was responsible for the loss of Sighai woods as per the reports dated

06.01.2003 and 22.06.2004 of the Assistant Conservator of Forest of the Kodaikanal Division and the total loss was to the tune of Rs.

15,26,600/-and the share of the Petitioner was Rs. 4,20,293/-. The Petitioner was responsible for the loss and and he was ordered to remit Rs.

4,20,293/-in 47 installments. The Petitioner filed the present writ petition, to quash the afore-said recovery order.

4. According to the Petitioner, he left the Konalar Section on 21.11.2000. When he left the Konalar Section, No. allegation was made with regard

to loss of stocks. It is also his case that three years after, the Assistant Conservator of Forest conducted inspection and found that there was a

shortage in the Sighai wood and therefore, the Petitioner is not at all responsible for the said loss. It is further submitted that the said report of the

Assistant Conservator of Forest was not furnished to him. It is also pleaded that the documents required by him in his letter dated 01.04.2005 was

not furnished to him. More importantly, it is pleaded that those who have also been issued with similar charge memos did not suffer with the

punishment of recovery. On the other hand, they were imposed with the punishment of stoppage of increment for 9 months without cumulative

effect.

- 5. When the writ petition came up for admission, this Court admitted the writ petition and granted interim stay for a period of four weeks on
- 17.05.2006. Subsequently, the interim stay was made absolute.
- 6. The Respondent filed counter affidavit refuting the allegations.
- 7. Heard both sides.
- 8. The Petitioner served as Forester in Konalar Section of Berijam Range in Kodaikanal Forest Division between 31.08.2000 and 21.11.2000.

Thereafter, he did not serve there. While so, the Assistant Conservator of Forest inspected only in the year 2003 after three years he left the

Konalar Section. Further more, the Assistant Conservator of Forest found that there was shortage of Sighai wood. Based on his report, a charge

memo was issued initially under Rule 17(b) of the Tamil Nadu Civil Service (Discipline & Appeal) Rules and thereafter, under Rule 17(a) of the

Tamil Nadu Civil Service (Discipline & Appeal) Rules. However, the report, based on which memo was issued, was not furnished to the

Petitioner. The Petitioner also sought some more documents to establish his innocence and those documents were also not furnished to him.

9. The learned Counsel for the Petitioner drew my notice to Rule 155 of the Forest Manuel which provides that the Respondent should make

annual inspection. Rule 155 of the Forest Manuel is extracted hereunder:

The examining officer will have an examination of all sale depots in his division conducted at least once in each financial year in the same manner in

which the inspection of range offices is conducted. During such inspection the stock of timber and other forest produce on hand will be taken and

compared with the stock shown in the registers. The Examining Officer is expected to see that the depot is properly managed and that all accounts

returns and correspondence are in good order. A list of questions for the inspection of sale depots is contained in Appendix 34. A copy for the list

with answers will be sent to the Conservator if the inspection has revealed any serious irregularity in procedure or deficit in stock. The list should

be accompanied by a certificate that the Examining Officer has satisfied himself that the stock on the date of inspection was correct and agree with

the registers.

Forest depots must also be inspected as prescribed by the Conservator u/s 54 and the above rules for the inspection of sale depots will be held to

apply MUTATIS MUTANDIS.

Inspection of depots by Range Officer Range officers must inspect all forest and sale depots in their range, a period of not more than six months

being allowed to intervene between two consecutive inspections. The first inspection of any such depot should be done as soon as possible after

the first transaction in it is recorded. A final inspection will be done as soon as possible after record of the final transaction in the depot and within

six months of the previous inspection.

10. In the case on hand No. annual inspection was conducted. On the other hand, the inspection was conducted after 3 years. In the meantime if

there was any deficiency in the stock, the Petitioner could not be held responsible. The Respondent did not explain in the counter affidavit that

under what circumstances the others were granted the punishment of stoppage of increment for 9 months without cumulative effect, while the

Petitioner was slapped with the severe punishment of recovery of huge sum of Rs. 4,20,293/-.

11. For the afore-said reasons, I am of the view that the impugned order is not sustainable and it is arbitrary. Hence, the impugned order is

quashed and the writ petition is allowed. Consequently, connected miscellaneous petition is closed. No. costs.